

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 326/2009

Sub: Petition under Section 79 (1) (c) and Section 79 (1) (h) of the Electricity Act 2003 for direction of curtailment of over-drawl of Electricity by various Utilities.

Date of hearing : 18.3.2010.

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Maharashtra State Electricity Distribution Corporation Ltd.

Respondents

1. Uttar Pradesh Power Corporation Ltd
2. Haryana Vidyut Prasaran Nigam Ltd., Panchkula
3. Dikshin Haryana Bijli Vitran Nigam Ltd., Hisar
4. Uttar Haryana Bijli Vitran Nigam Ltd., Panchkula
5. Punjab State Electricity Board,

Parties present : Shri Abhshek Mitra, Advocate, MSEDCL
Shri Varun Pathak, Advocate, MSEDCL

Through this application, the petitioner Maharashtra State Electricity Distribution Corporation Ltd. has prayed as under:

(a) Pass a direction restraining constituents/utilities from overdrawing electricity beyond their allocated share, and in case of over-drawl initiate appropriate penal proceedings against the official of the erring Distribution likenesses or others as the case may be in accordance with law; and

- (b) Direct the Constituents of the Northern Grid and the Distribution Licensees to immediately make the payments in respect of their huge defaults regarding UI charges; and
- (c) This Hon`ble Commission be pleased to modify the draft order dated 7.10.2009 so far as it increases the additional U.I. rates to 100% of the maximum UI charge or more prohibiting the utilities from overdrawing the power at the rate lesser than the open market price; and
- (d) Pass any other order in this regard as the Hon`ble Commission may find appropriate in the circumstances mentioned above, and pass suitable directions to control the over-drawl as economic signals have failed to evoke the necessary response from the parties; and
- (e) This Hon`ble Commission be pleased to pass an order directing the constituents to install UFR and maintain them in proper.

2. After hearing learned counsel for the applicant, the Commission directed to admit the application and issue notice to the respondents.

3. Accordingly, the applicant is directed to serve copy of the application on the respondents by 26.3.2010, if already not served. The respondents may file their reply by 19.4.2010, with a copy to the applicant. Rejoinder, if any, may be filed by 3.5.2010.

4. The application shall be re-notified on 11.5.2010.

Sd/-
(T. Rout)
Joint Chief (Law)